

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).12893/2010
(From the judgement and order dated 30/11/2009 in WP
No.11276/2009 of The HIGH COURT OF M.P AT JABALPUR)

ABDUL JABBAR KHAN & ORS.

Petitioner(s)

VERSUS

OFFICE OF THE WELF.COMMR.& ANR.

Respondent(s)

(With office report)

Date: 05/09/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN
HON'BLE MR. JUSTICE ASOK KUMAR GANGULY

Mr. G.E. Vahanvati, A.G. (A.C.)
Mr. D.D. Kamat, Adv.
Mr. Nishanth Patil, Adv.

For Petitioner(s)

Mr. Sanjay Parikh, Adv.
Mr. Aagney Sail, Adv.
Mr. Pranav Raina, Adv.
Ms. Mamta Saxena, Adv.
Ms. Anitha Shenoy, Adv.

For Respondent(s)

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Mr. S. Wasim A Qadri, Adv.
Mr. Lakshmi Raman Singh, Adv.

UPON hearing counsel the Court made the following
O R D E R

At the outset it is suggested by the learned Attorney General that this case may be taken up for consideration after Curative Petition (C) Nos. 345-347 of 2010 are decided. We accept the suggestion made by the learned Attorney General and we order accordingly.

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In the meantime, affidavit in terms of order dated 2nd May, 2011 may be filed by the office of the Welfare Commissioner. If so advised, the Union of India may also file an affidavit bringing on record their stand on this petition.

[Charanjeet Kaur]
Court Master

[Kusum Gulati]
Court Master